

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 13.11.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**


C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 100/BB/ 2017	-	For rectification of papers	Rule-6 of IB	Ajay Bhavikatti Vs. Sovereign Developers & Infrastructure Ltd. & 2 Others

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE

ORDER

Counsel for Petitioner Company is Present. She has filed one memo stating that, she has complied the objections raised by the registry. She reported that, Tribunal to address a letter to the IBBI-New Delhi for appointment of IRP. Tribunal will take steps to address letter to IBBI-New Delhi after order notice to the Respondent/Corporate Debtor and after seeing his reply if any. Hence notice to the Respondent/Corporate Debtor. Registry is directed to prepare notice and Petitioner Counsel to collect and serve on Respondent/Corporate Debtor. List it on 05/12/2017.


Member (T)


Member (J)